MINUTES OF THE MEETING No. 43/13 dated 23.1.2013 (held on 28.1.2013) UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of Chemical and Petrochemicals (Chemical Division), Shastri Bhavan, New Delhi.
2. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
3. Shri P.P Srivastava,Jt. Industrial Adviser, Deptt. of Chemical and Petrochemicals (Chemical Division), Shastri Bhavan, New Delhi.
4. Shri Parveen Sharma, Dy.Director General of Foreign Trade, Norms Committee-IV, Office of DGFT, Udyog Bhawan, New Delhi
5. Shri G. Saravanan, Foreign Trade Development Officer, Norms Committee – IV, Office of DGFT, Udyog Bhawan, New Delhi.

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The Committee first considered minutes of the ALC Meeting No.42 for confirmation and confirmed and adopted the same without any change.

Case No M-130 NC No.43/13 Dated 23.1.13 (held on 28.1.2013)	M/ s Saint Gobain Glass India Ltd, Chennai F.No.01/83/50/154/AM13/DES-IV RLA F.No.04/24/40/341/AM12 Lic.No.0410135520 dated 12.4.2012

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 26.12.2012 issued by DIPP. Accordingly the case may be re-listed on 20.2.2013.

Case No M-131 NC No.43/13 Dated 23.1.13 (held on 28.1.2013)	M/ s Speciality Packaging F.No.01/83/50/422/AM12/DES-IV RLA F.No.03/95/40/312/AM12 Lic.No.0310649802 dated 23.8.2011

The Committee considered the case as per agenda and based on the written recommendation of DIPP vide their U.O.No.Nil dated 21.1.2013 the Committee decided to approve the case as under :-

Export Item

S.No.	Description of Item	Quantity
1.	As per application (Using Kraft Paper of 225 GSM or more & LDPE covering)	Weight 1 Kg (1.4925 Mumbers)

Import Item

S.No.	Description of Item	Quantity
1.	Kraft paper and paper board weighing 225 g/m2 or more (relevant)	1.15 Kg/Kg content in export
2.	Adhesives Synthetic – Glue Synthetic	0.02958 Kg
3.	Reinforce Kraft / Plastic Tape (width 72 mm and thickness 0.75 mm	0.0055137 Kg
4.	LDPE Plastic Powder / Granules/Chips	0.270747 Kg
5.	Printing Ink	0.015737 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-132 NC No.43/13 Dated 23.1.13 (held on 28.1.2013)	M/ s Sunshield Chemicals Ltd, Mumbai F.No.01/83/50/173/AM13/DES-IV RLA F.No.03/95/40/1106/AM12 Lic.No.0310690192 dated 10.4.2012

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of C&PC(Chem Div). Accordingly the case may be re-listed on 30.1.2013.

Case No M-133 NC No.43/13 Dated 23.1.13 (held on 28.1.2013)	M/ s Godrej Consumer Products Ltd, Mumbai F.No.01/87/50/201/AM06/DES-IV RLA F.No.04/24/40/53/AM06 Lic.No.0410070786 dated 26.5.2005

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 18.12.2012 issued by DC(MSME). Reminder dated 14.1.2013 and 31.1.2013 issued by this office. Accordingly the case may be re-listed on 20.2.2013.

Case No M-134 NC No.43/13 Dated 23.1.13 (held on 28.1.2013)	M/ s Indokem Ltd, Mumbai F.No.01/83/50/327/AM08/DES-IV RLA F.No.03/94/40/001/AM08 Lic.No.0310429413 dated 15.5.2007

The Committee considered the case as per agenda and Committee decided to seek facts from RLA, Mumbai, and deferred the case for 30.1.2013. An E-mail also issued to RLA on 26.12.2012. Accordingly the case may be re-listed on 20.2.2012.

Case No M-135 NC No.43/13 Dated 23.1.13 (held on 28.1.2013)	M/ s Hindustan Composites Ltd, Mumbai F.No.01/82/50/1742/AM05/DES-IV RLA F.No.03/24/40/1860/AM05 Lic.No.0310313025 dated 21.1.2005

The Committee considered the case as per agenda and based on the written recommendation of DIPP vide their U.O.No.Nil dated 2.1.2013, Committee decided to amend the description of export item/quantities as under :-

Export Item

FROM

Compressed Non-Asbestos Fibre Jointings, in sheets or rolls with percentage Net content of each Input item in export product (Export quantity 100 MT) as below:

1. Armide Pulp (Kevlar) – 6.80% 2. Arbosil Fibre (Cellulose) – 19.40% 3. Rock Wool – 51.50% 4. Glass Fibre – 6.80% 5. Synthetic Rubber – 40.02%

TO

Compressed non-Asbestos Fibre Jointing in sheets or rolls and the net import content Armide Pulp (Kevlar) – 5.46%, Arbosil Fibre (Cellulose) – 15.58%, Rock Wool – 41.36%, Glass Fibre – 5.46%. Synthetic Rubber – 32.14%

All other things will remain the same.

Only for regularization purpose, as the license had already expired, no further import will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-136 NC No.43/13 Dated 23.1.13 (held on 28.1.2013)	M/ s Synthite Industries Ltd, Cochin F.No.01/83/50/570/AM11/DES-IV RLA F.No.10/24/40/60/AM11 Lic.No.1010040728 dated 28.10.2010

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNM/01/09-10/2783 dated 30.7.2012, the Committee decided to approve the cases, as under: -

Export Item	Quantity	Import Item	Quantity
Essential Oil of Mustard	2.10 MT	Mustard Seed Oil – Cake Meal	210.40 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.45/83 dated 8/2/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 43/83-ALC1/2012 **MEETING DATE** : 23.01.2013

1	**Case No.:6/20/83-ALC1/2008**	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:20.02.2013
	Decision : Re-listed on 20.2.2013.			

2	**Case No.:71/51/83-ALC1/2010**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/01062/AM11/	RLA File :10/24/040/00127/AM11/	Lic.No/Date:1010042112 14.03.2011	Defer Date:20.02.2013
	Decision : Re-listed on 20.2.2013.			

3	**Case No.:57/31/83-ALC1/2012**	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00609/AM13/	RLA File :03/95/040/00385/AM12/	Lic.No/Date:0310658171 05.10.2011	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/44/2011-PC.II dated 9.1.2013 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Colour Master Batch (Polystyrene Base)	1 Kg	1. Styrene Monomer 2. Polybutadiene Rubber 3. Mineral Oil (Liquid Paraffin) 4. LLDPE Granules 5. Titanium Dioxide 6. Barium Sulphate 7. Synthetic Wax 8. Zinc Stearate	0.2675 Kg 0.0230 Kg 0.0090 Kg 0.0200 Kg 0.4500 Kg 0.2400 Kg 0.0150 Kg 0.0050 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

4	**Case No.:16/3/83-ALC1/2012**	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00019/AM13/	RLA File :03/95/040/00618/AM12/	Lic.No/Date:0310668494 02.12.2011	Defer Date:20.02.2013
	Decision : Reminder to TA issued on 16.8.2012. Another reminder to TA on 12.10.2012. Accordingly the case may be re-listed on 20/2/2013			

5	**Case No.:22/51/83-ALC1/2011**	Party Name:EVERPLUS PLASTICS PVT. LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00919/AM12/	RLA File :08/24/040/00205/AM12/	Lic.No/Date:0810107664 11.01.2012	Defer Date:20.02.2013
	Decision : Reminder to TA issued on 16.8.2012 and 12.10.2012. Accordingly the case may be re-listed on 20.2.2013.			

6	**Case No.:53/47/83-ALC1/2011**	Party Name:GUJARAT NRE COKE LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00842/AM12/	RLA File :02/24/040/00175/AM12/	Lic.No/Date:0210172551 17.01.2012	Defer Date:20.02.2013
	Decision : Letter issued to Jt.Secretary (M/o Coal) on 17/12/2012. Accordingly the case may be relisted on 20.2.2013.			

7	**Case No.:46/51/83-ALC1/2011**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00943/AM12/	RLA File :03/95/040/00919/AM12/	Lic.No/Date:0310685722 12.03.2012	Defer Date:20.02.2013
	Decision : Committee considered the case as per agenda and decided to defer the case for want of clarification from firm on wastage. Accordingly the case may be re-listed on 20.2.2013.			

8	**Case No.:7/11/83-ALC1/2012**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00219/AM13/	RLA File :10/24/040/00005/AM13/	Lic.No/Date:1010049570 11.05.2012	Defer Date:20.02.2013
	Decision : Re-listed on 20.2.2013			

9	**Case No.:5/11/83-ALC1/2012**	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Rejected**
	HQ File :01/83/050/00217/AM13/	RLA File :07/24/040/00068/AM13/	Lic.No/Date:0710088423 24.05.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 30/10/2012 issued by DIPP followed by reminder dated 13.12.2012 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

10	**Case No.:4/11/83-ALC1/2012**	Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Rejected**
	HQ File :01/83/050/00216/AM13/	RLA File :03/94/040/00164/AM13/	Lic.No/Date:0310697149 01.06.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 30/10/2012 issued by DIPP followed by reminder dated 13.12.2012 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

11	**Case No.:18/23/83-ALC1/2012**	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00418/AM13/	RLA File :10/24/040/00015/AM13/	Lic.No/Date:1010049969 15.06.2012	Defer Date:20.02.2013
	Decision : Re-listed on 20.2.2013.			

12	**Case No.:2/15/83-ALC1/2012**	Party Name:THERMAX LTD.,	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00274/AM13/	RLA File :31/83/040/00052/AM13/	Lic.No/Date:3110054856 27.06.2012	Defer Date:20.02.2013
	Decision : Reminder to firm dated 8.11.2012 issued by this office. Accordingly the case may be re-listed on 20.2.2013.			

13	**Case No.:18/31/83-ALC1/2012**	Party Name:MATANGI INDUSTRIES	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00570/AM13/	RLA File :08/24/040/00315/AM12/	Lic.No/Date:0810112932 27.06.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda. The application was referred to Deptt. of C&PC(Chem Div) for providing the comments. U.O issued on 31.1.2013. Accordingly the case may be re-listed on 20.2.2013.			

14	**Case No.:66/23/83-ALC1/2012**	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00466/AM13/	RLA File :10/24/040/00027/AM13/	Lic.No/Date:1010050227 28.06.2012	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNP/02/09-10/4968 dt. 11.1.2013, the Committee decided to approve the case at 15.93% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	31.19 MT	Light Black Pepper (Light Berries)	195.78 MT

This decision is applicable for this licence only.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

15	**Case No.:15/31/83-ALC1/2012**	Party Name:MATANGI INDUSTRIES	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00567/AM13/	RLA File :08/24/040/00117/AM13/	Lic.No/Date:0810113024 02.07.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/68/2011-Ch.II dated 7.1.2013 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Tridecyl Alcohol Ethoxylate 8 Mole (Maganon to 8)	1 Kg	1. Tridecyl Alcohol 2. Ethylene Oxide	0.360 kg 0.637 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

16	**Case No.:67/23/83-ALC1/2012**	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00467/AM13/	RLA File :07/24/040/00154/AM13/	Lic.No/Date:0710089457 04.07.2012	Defer Date:20.02.2013
	Decision : Application sent to both DIPP on 19.9.2012 and C&PC(Chem.Div) on 5.11.2012 and again sent to DIPP on 7.2.2013. Re-listed on 20.2.2013.			

17	**Case No.:17/23/83-ALC1/2012**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00417/AM13/	RLA File :03/95/040/00228/AM13/	Lic.No/Date:0310700954 05.07.2012	Defer Date:20.02.2013
	Decision : Re-listed on 20.2.2013 for want of technical comments.			

18	**Case No.:13/31/83-ALC1/2012**	Party Name:MATANGI INDUSTRIES	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00565/AM13/	RLA File :08/24/040/00110/AM13/	Lic.No/Date:0810113110 05.07.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/68/2011-Ch.II dated 7.1.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Tallow Amine 15 Mole Ethoxylate (Maganon TAE 15)	1 Kg	1. Tallow Amine 2. Ethylene Oxide	0.286 kg 0.710 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

19	**Case No.:16/31/83-ALC1/2012**	Party Name:MATANGI INDUSTRIES	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00568/AM13/	RLA File :08/24/040/00109/AM13/	Lic.No/Date:0810113109 05.07.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/68/2011-Ch.II dated 7.1.2013, the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Polyethylene Glycol Castor Oil 35 Mole (Maganon COE 35)	1 Kg	1. Castor Oil 2. Ethylene Oxide	0.377 kg 0.620 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

20	**Case No.:2/31/83-ALC1/2012**	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00554/AM13/	RLA File :02/24/040/00065/AM13/	Lic.No/Date:0210179517 06.07.2012	Defer Date:20.02.2013
	Decision : Reminder to firm dated 31.1.2013 issued by this office. Accordingly the case may be re-listed on 20.2.2013.			

	Case No.:68/23/83-ALC1/2012	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00468/AM13/	RLA File :07/21/040/00272/AM13/	Lic.No/Date:0710089652 13.07.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of DIPP vide their U.O.No.Nil dated 21.1.2013, the Committee decided to approve the case as under :-

Export Product No.1: As per application

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Quantity : As per application

Import Item:

S.No.	Description of Item	Quantity
2.	Technical Wood 48 inch x 30 x 100 MM	Net to net
10.	2.5 inch x 0.113" 15 deg coil wire collated nail ring shank	Net to net

Export Product No.2: As per application
Quantity : As per application

Import Item:

S.No.	Description of Item	Quantity
3.	Technical Wood 80 x 100 x 100 MM	Net to net
10.	2.5 inch x 0.113" 15 deg coil wire collated nail ring shank	Net to net

Export Product No.3: As per application
Quantity : As per application

Import Item:

S.No.	Description of Item	Quantity
7.	Technical Wood 15 inch x 30 x 100 MM	Net to net
10.	2.5 inch x 0.113" 15 deg coil wire collated nail ring shank	Net to net

Export Product No.4,9 and 10: As per application
Quantity : As per application

Import Item:

S.No.	Description of Item	Quantity
1.	Technical Wood 120 x 100 x 100 MM	Net to net
10.	2.5 inch x 0.113" 15 deg coil wire collated nail ring shank	Net to net

Export Product No.5: As per application
Quantity : As per application

Import Item:

S.No.	Description of Item	Quantity
1.	Technical Wood 120 x 100 x 100 MM	Net to net
3.	Technical Wood 80 x 100 x 100 MM	Net to Net
10.	2.5 inch x 0.113" 15 deg coil wire collated nail ring shank	Net to net

Export Product No.6: As per application
Quantity : As per application

Import Item:

S.No.	Description of Item	Quantity
5.	Technical Wood 24 inch x 100 x 30 MM	Net to net
10.	2.5 inch x 0.113" 15 deg coil wire collated nail ring shank	Net to net

Export Product No.7: As per application
Quantity : As per application

Import Item:

S.No.	Description of Item	Quantity
4.	Technical Wood 1090 x 100 x 30 MM	Net to net
10.	2.5 inch x 0.113" 15 deg coil wire collated nail ring shank	Net to net

Export Product No.8: As per application
Quantity : As per application

Import Item:

S.No.	Description of Item	Quantity
6.	Technical Wood with cut – out 48 inch x 30 x 100 MM	Net to net
10.	2.5 inch x 0.113" 15 deg coil wire collated nail ring shank	Net to net

Export Product No.11,12,13,14 and 15: As per application
Quantity : As per application

Import Item:

S.No.	Description of Item	Quantity
8.	Pine Wood 150 x 38 MM	Net to net
11.	3 inch 15 Deg Coil Wire Collated nail ring shank	Net to net

Export Product No.16, 21 and 22: As per application
Quantity : As per application

Import Item:

S.No.	Description of Item	Quantity
9.	Pine Wood 100 x 100 MM	Net to net
11.	3 inch 15 Deg Coil Wire Collated nail ring shank	Net to net

Export Product No.17, 18,19 and 20: As per application
Quantity : As per application

Import Item:

S.No.	Description of Item	Quantity
8.	Pine Wood 150 x 38 MM	Net to net
10.	2.5 inch 0.113" 15 Deg Coil Wire Collated nail ring shank	Net to net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:14/31/83-ALC1/2012	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
HQ File :01/83/050/00566/AM13/	RLA File :08/24/040/00132/AM13/	Lic No/Date:0810113499 18.07.2012	Defer Date:20.02.2013

Decision :D/L to firm dated 18.12.2012 and 22.1.2013 issued by DC(MSME). Accordingly the case may be re-listed on 20.2.2013.

23

Case No.:21/23/83-ALC1/2012	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
HQ File :01/83/050/00421/AM13/	RLA File :02/24/040/00075/AM13/	Lic No/Date:0210180225 25.07.2012	Defer Date:20.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 23.2.2013.

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Case No.:22/23/83-ALC1/2012	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
HQ File :01/83/050/00422/AM13/	RLA File :02/24/040/00077/AM13/	Lic No/Date:0210180236 25.07.2012	Defer Date:20.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 20.2.2013.

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Case No.:46/23/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Approved**
HQ File :01/83/050/00446/AM13/	RLA File :05/24/040/00127/AM13/	Lic No/Date:0510330511 25.07.2012	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 21.1.2013, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
No.1	Printed Calendar for Year 2013 net weight of export for paper – 4848.5 Kgs., (using 2/S Coated Art Board Gloss of 220 GSM)	7500 Numbers

Import Items

S.No.	Description of Item	Quantity
1	2/S Coated Art Board Gloss of 220 GSM	1.02 Kg/Kg content in export
2.	Digital Plate	As applied for subject to maximum 2% of FOB value

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:71/23/83-ALC1/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Rejected**
HQ File :01/83/050/00471/AM13/	RLA File :34/24/040/00107/AM13/	Lic No/Date:3410034740 26.07.2012	Defer Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 10/9/2012 issued by Deptt. of C&PC(Chem Div) followed by reminder dated 17.12.2012 issued by this office .

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.:73/23/83-ALC1/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Rejected**
HQ File :01/83/050/00473/AM13/	RLA File :34/24/040/00108/AM13/	Lic No/Date:3410034741 26.07.2012	Defer Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 10/9/2012 issued by Deptt. of C&PC(Chem Div) followed by reminder dated 17.12.2012 issued by this office .

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

28

Case No.:59/23/83-ALC1/2012	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Approved**
HQ File :01/83/050/00459/AM13/	RLA File :03/94/040/00290/AM13/	Lic No/Date:0310703593 30.07.2012	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 21.1.2013, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
No.1	Release Liners (One side Silicon Coated Paper) 35 to 40 GSM+/-10% (using Bleached Machined Glazed Kraft Paper)	1 Sq. Meter

Import Items

S.No.	Description of Item	Quantity
1	Bleached Machined Glazed Kraft Paper in Jumbo Roll of relevant GSM	1.05 Sq. meter
2.	Silicone Polymers (100% Solid)	2.1 gram/Sq. Mt. of export product
3.	Catalyst for Silicone	0.021 gram /Sq. Mt. of export product
4.	Cross Linker for Silicone	0.0735 gram/Sq. Mt. of export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

29

Case No.:28/23/83-ALC1/2012	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
HQ File :01/83/050/00428/AM13/	RLA File :02/24/040/00085/AM13/	Lic No/Date:0210180517 02.08.2012	Defer Date:20.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 20.2.2013.

30

Case No.:30/23/83-ALC1/2012	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
HQ File :01/83/050/00430/AM13/	RLA File :03/95/040/00322/AM13/	Lic No/Date:0310704110 06.08.2012	Defer Date:20.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 20.2.2013.

31

Case No.:50/23/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
HQ File :01/83/050/00450/AM13/	RLA File :10/24/040/00035/AM13/	Lic No/Date:1010050815 07.08.2012	Defer Date:20.02.2013

Decision : Re-listed on 20.2.2013.

32

Case No.:9/26/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
HQ File :01/83/050/00491/AM13/	RLA File :30/24/040/00029/AM13/	Lic No/Date:3010088193 08.08.2012	Defer Date:20.02.2013

Decision :D/L dated 15.10.2012 issued by Deptt. of C&PC(Chem Div) followed by reminder dated 31.1.2013 issued by this office. Accordingly the case may be re-listed on 20.2.2013.

33

Case No.:65/23/83-ALC1/2012	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Rejected**
HQ File :01/83/050/00465/AM13/	RLA File :05/23/040/00168/AM13/	Lic No/Date:0510331890 14.08.2012	Defer Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 5/11/2012 and 11.1.2013 issued by Deptt. of C&PC(PC Div) followed by reminder dated 17.12.2012 issued by this office .

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

34

Case No.:25/31/83-ALC1/2012	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Approved**
HQ File :01/83/050/00577/AM13/	RLA File :03/95/040/00376/AM13/	Lic No/Date:0310706097 23.08.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/44/2009-Ch.II dated 30.11.2012 the Committee decided to approve the case on repeat basis, as under :-

Export Item	Qty.	Import Item	Qty.
Solvent Yellow 43 / Solvent Yellow 116	1 Kg	4-Chloro-1, 8-Naphthalic anhydride	1.047 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

35

Case No.:19/31/83-ALC1/2012	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Approved**
HQ File :01/83/050/00571/AM13/	RLA File :04/24/040/00064/AM13/	Lic No/Date:0410139215 28.08.2012	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 21.1.2013, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
No.1	Solder Paste CVP 390 combination of Paste Flux and Solder Powder. {Consists of Solder Powder 89.3% - (Combination of Tin 98.5%, Silver 0.8% and Copper 0.7%) and 10.6% Paste Flux – CVP 390)}	1 Kg

Import Items

S.No.	Description of Item	Quantity
1	Solder Powder SACX 0807 Type 4 Solder Powder with the combination of Tin 98.5%, Silver 0.8% and Copper 0.7%	0.893 Kg
2.	Paste Flux CVP 390	0.106 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

36

Case No.:20/31/83-ALC1/2012	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Approved**
HQ File :01/83/050/00572/AM13/	RLA File :04/24/040/00099/AM13/	Lic No/Date:0410139214 28.08.2012	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 21.1.2013, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
No.1	Solder Paste CVP 390 Solder Paste CVP 390 combination of Paste Flux and Solder Powder. {Consists of Solder Powder 89.3% - (Combination of Tin 96.5%, Silver 3% and Copper 0.5%) and 10.6% Paste Flux – CVP 390)}	1 Kg

Import Items

S.No.	Description of Item	Quantity
1	Solder Powder SACX 0807 Type 4 Solder Powder with the combination of Tin 98.5%, Silver 0.8% and Copper 0.7%	0.893 Kg
2.	Paste Flux CVP 390	0.106 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

37

Case No.:46/31/83-ALC1/2012	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Approved**
HQ File :01/83/050/00598/AM13/	RLA File :04/24/040/00083/AM13/	Lic No/Date:0410139213 28.08.2012	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 21.1.2013, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
No.1	Solder Paste OM 338 SAC 305 T 4.5 combination of Paste Flux and Solder Powder. {Consists of Solder Powder 89.5% - (Combination of Tin 96.5%, Silver 3% and Copper 0.5%) and 10.5% Paste Flux – OM 338)}	1 Kg

Import Items

S.No.	Description of Item	Quantity
1	Solder Powder SAC 305 T 4.5 Solder Powder (Lead free Powder) with the combination of Tin 96.5%, Silver 3% and Copper 0.5%	0.895 Kg
2.	Paste Flux OM 338	0.105 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:47/31/83-ALC1/2012	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Approved**
HQ File :01/83/050/00599/AM13/	RLA File :04/24/040/00095/AM13/	Lic No/Date:0410139212 28.08.2012	Defer Date:

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38

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 21.1.2013, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
No.1	Solder Paste OM 338T combination of Solder Powder SAC 305 Type {Consists of Solder Powder 88.5% - (Combination of Tin 96.5%, Silver 3% and Copper 0.5%) and 11.5% Paste Flux OM 338T)}	1 Kg

Import Items

S.No.	Description of Item	Quantity
1	Solder Powder (Lead free Powder) with the combination of Tin 96.5%, Silver 3% and Copper 0.5%	0.885 Kg
2.	Paste Flux OM 338T	0.115 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

39				
	Case No.:48/31/83-ALC1/2012	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00600/AM13/	RLA File :04/24/040/00051/AM13/	Lic.No/Date:0410139211 28.08.2012	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 21.1.2013, the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
No.1	Solder Paste OM 338T {Consists of Solder Powder 88.5% - (Combination of Tin 96.5%, Silver 3% and Copper 0.5%) and 11.5% Paste Flux OM 338T)}	1 Kg

Import Items

S.No.	Description of Item	Quantity
1	Solder Powder (Lead free Powder) with the combination of Tin 96.5%, Silver 3% and Copper 0.5%	0.885 Kg
2.	Paste Flux OM 338T	0.115 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

40				
	Case No.:30/31/83-ALC1/2012	Party Name:CALIBRE CHEMICALS PVT LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00582/AM13/	RLA File :03/94/040/00092/AM12/	Lic.No/Date:0310706838 29.08.2012	Defer Date:20.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 20.2.2013.

41				
	Case No.:43/31/83-ALC1/2012	Party Name:KARANDIKARS CASHELL PVT. LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00595/AM13/	RLA File :03/94/040/00388/AM13/	Lic.No/Date:0310707257 31.08.2012	Defer Date:20.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 20.2.2013.

42				
	Case No.:29/31/83-ALC1/2012	Party Name:KEMTEC INDIA PHOTOGRAPHIC CO. PVT. LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00581/AM13/	RLA File :03/94/040/00449/AM13/	Lic.No/Date:0310707473 03.09.2012	Defer Date:20.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 20.2.2013.

43				
	Case No.:60/26/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00542/AM13/	RLA File :02/24/040/00093/AM13/	Lic.No/Date:0210181715 05.09.2012	Defer Date:20.02.2013

Decision : Committee considered the case as per Agenda and noted that the technical comments of PC Division forwarded vide their OM. dated 13th December, 2012, does not match with item No. 6 Para Formaldehyde, as the same item in the license is Methanol. Hence, Committee decided to write to PC Division for clarification. Letter issued on 14.01.2013. The case may be re-listed on 20.2.2013.

44				
	Case No.:8/31/83-ALC1/2012	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00560/AM13/	RLA File :10/24/040/00044/AM13/	Lic.No/Date:1010051114 06.09.2012	Defer Date:20.02.2013

Decision : Re-listed on 20.2.2013.

45				
	Case No.:10/31/83-ALC1/2012	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00562/AM13/	RLA File :10/24/040/00041/AM13/	Lic.No/Date:1010051113 06.09.2012	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNP/05/12-13/4952 dt. 11.1.2013, the Committee decided to approve the case at 14.48% yield as under:-

Item of Export	Qty	Item of Import	Qty
Black Pepper Oleoresin	4.34 MT	Light Black Pepper (Light Berries)	30 MT

This decision is applicable for this licence only.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

46				
	Case No.:22/31/83-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00574/AM13/	RLA File :03/95/040/00028/AM13/	Lic.No/Date:0310707895 06.09.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(PC. Div) vide their U.O.No.46011/103/2009-PC.II dated 2.1.2013 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Ethylene Vinyl Acetate (EVA) Polymer Based adhesive in solid form having Ethylene Vinyl Acetate 35+/-2% and 38+/-2% Hydrocarbon Resin	1 Kg	1. Ethylene Vinyl Acetate 2. Hydrocarbon Resin	0.354 Kg 0.384 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

47				
	Case No.:9/31/83-ALC1/2012	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00561/AM13/	RLA File :05/23/040/00211/AM13/	Lic.No/Date:0510334002 07.09.2012	Defer Date:20.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 28.1.2013 issued by DIPP. Accordingly the case may be re-listed on 20.2.2013.

48				
	Case No.:28/31/83-ALC1/2012	Party Name:INDO COLCHEM LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00580/AM13/	RLA File :08/24/040/00185/AM13/	Lic.No/Date:0810114895 07.09.2012	Defer Date:20.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 20.2.2013.

49				
	Case No.:26/31/83-ALC1/2012	Party Name:INDO COLCHEM LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00578/AM13/	RLA File :08/24/040/00187/AM13/	Lic.No/Date:0810114963 10.09.2012	Defer Date:20.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 20.2.2013.

50				
	Case No.:35/31/83-ALC1/2012	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00587/AM13/	RLA File :03/94/040/00161/AM13/	Lic.No/Date:0310708463 11.09.2012	Defer Date:20.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.12.2012 issued by Deptt. of C&PC(Chem.Div) followed by reminder dated 31.1.2013 issued by this office. Accordingly the case may be re-listed on 20.2.2013.

51				
	Case No.:11/31/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00563/AM13/	RLA File :10/24/040/00047/AM13/	Lic.No/Date:1010051154 12.09.2012	Defer Date:20.02.2013

Decision :R-listed on 20.2.2013.

52				
	Case No.:23/31/83-ALC1/2012	Party Name:SRINIVASH IMPEX	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00575/AM13/	RLA File :04/24/040/00101/AM13/	Lic.No/Date:0410139643 12.09.2012	Defer Date:20.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 20.2.2013.

53				
	Case No.:27/31/83-ALC1/2012	Party Name:INDO COLCHEM LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00579/AM13/	RLA File :08/24/040/00186/AM13/	Lic.No/Date:0810115008 12.09.2012	Defer Date:20.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 20.2.2013.

54				
	Case No.:21/31/83-ALC1/2012	Party Name:SEZAL GLASS LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Approved**
	HQ File :01/83/050/00573/AM13/	RLA File :03/95/040/00412/AM13/	Lic.No/Date:0310709113 14.09.2012	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation of DIPP vide Letter No.Nil dt. 21.1.2013, the Committee decided to approve the case as under:-

Export Item No.1: As per application
Quantity : 1 Sq. Meter

Import Items

S.No.	Description of Item	Quantity
1	Relevant 8 MM CM 40 VT on Clear Reflective Glass	1.08 Sq. Mt/Sq. Mt content in export
2.	Relevant 6 MM Clear Glass	1.08 Sq. Mt/Sq. Mt content in export
3.	11.5 MM Bendable Aluminium Spacer	Net + 2%
4.	Silicon Sealant	95 gram per meter of net content of Aluminum spacer used or applied quantity whichever is less
5.	Butyl (Rubber Sealant or Primary Sealant)	8 gram per meter of net content of Aluminum spacer used or applied quantity whichever is less
6.	Molecular Sieves	2.86 gram per meter of net content of Aluminum spacer used or applied quantity whichever is less
7.	Steel Connector	Net +1%

Export Item No.2: As per application
Quantity : 1 Sq. Meter

Import Items

S.No.	Description of Item	Quantity
8.	Relevant 8 MM CM 40 VT on Clear Reflective Glass	1.08 Sq. Mt/Sq. Mt content in export
9.	Relevant 4 MM Clear Glass	1.20 Sq. Mt/Sq. Mt content in export
10.	15.5 MM Bendable Aluminium Spacer	Net + 2%
11.	Silicon Sealant	126.67 gram per meter of net content of Aluminum spacer used or applied quantity whichever is less
12.	Butyl (Rubber Sealant or Primary Sealant)	10.67 gram per meter of net content of Aluminum spacer used or applied quantity whichever is less
13.	Molecular Sieves	3.81 gram per meter of net content of Aluminum spacer used or applied quantity whichever is less
14.	Steel Connector	Net +1%
15.	Relevant thickness Clear PVB	1.10 Sq. Mt/ Sq. Mt. content in export

Export Item No.3: As per application
Quantity : 1 Sq. Meter

Import Items

S.No.	Description of Item	Quantity
16	Relevant 6 MM ZM 20 Clear Reflective Glass	1.06 Sq. Mt/Sq. Mt content in export
17.	White Intensive Powder	70.84 grams per Sq. Mt. of export
18.	GSMM Med (Medium)	21.16 grams per Sq. Mt. of export

Export Item No.4: As per application
Quantity : 1 Sq. Meter

Import Items

S.No.	Description of Item	Quantity
19.	Relevant 8 MM Clear Glass	1.20 Sq. Mt/Sq. Mt content in export
20.	Relevant 6 MM Clear Glass	1.20 Sq. Mt/Sq. Mt. content in export
21.	Relevant thickness Clear PVB	1.10 Sq. Mt/Sq. Mt. content in export

Export Item No.5: As per application
Quantity : 1 Sq. Meter

Import Items

S.No.	Description of Item	Quantity
22.	10 MM Clear Glass	1.20 Sq. Mt/Sq. Mt content in export
23.	8 MM Clear Glass	1.20 Sq. Mt/Sq. Mt. content in export
24.	Relevant thickness Clear PVB	1.10 Sq. Mt/Sq. Mt. content in export

Export Item No.6: As per application
Quantity : 1 Sq. Meter

Import Items

S.No.	Description of Item	Quantity
25.	Pyroguard EW 120	1.05 Sq. Mt/Sq. Mt content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

55				
	Case No.:53/31/83-ALC1/2012	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00605/AM13/	RLA File :03/94/040/00352/AM13/	Lic.No/Date:0310709109 14.09.2012	Defer Date:20.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 10.1.2013 issued by Deptt. of C&PC(Chem.Div) followed by reminder dated 31.1.2013 issued by this office. Accordingly the case may be re-listed on 20.2.2013.

56				
	Case No.:7/31/83-ALC1/2012	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00559/AM13/	RLA File :10/24/040/00049/AM13/	Lic.No/Date:1010051212 18.09.2012	Defer Date:20.02.2013

Decision : Re-listed on 20.2.2013.

57				
	Case No.:51/31/83-ALC1/2012	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00603/AM13/	RLA File :03/95/040/00399/AM13/	Lic.No/Date:0310709930 21.09.2012	Defer Date:20.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 20.2.2013.

58				
	Case No.:52/31/83-ALC1/2012	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00604/AM13/	RLA File :03/95/040/00378/AM13/	Lic.No/Date:0310709935 21.09.2012	Defer Date:20.02.2013

Decision : Reminder dated 3.1.2013 issued by this office. Accordingly the case may be re-listed on 20.2.2013.

59				
	Case No.:49/31/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00601/AM13/	RLA File :05/24/040/00260/AM13/	Lic.No/Date:0510337414 18.10.2012	Defer Date:20.02.2013

Decision : As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case and the case is re-listed for 20.2.2013.

60				
	Case No.:21/43/83-ALC1/2012	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00793/AM13/	RLA File :07/24/040/00294/AM13/	Lic.No/Date:0710091496 22.10.2012	Defer Date:20.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013

61				
	Case No.:24/43/83-ALC1/2012	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00796/AM13/	RLA File :07/24/040/00295/AM13/	Lic.No/Date:0710091497 22.10.2012	Defer Date:20.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013

62				
	Case No.:23/43/83-ALC1/2012	Party Name:ADARSHA SPECIALITY CHEMICALS PVT LTD	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00795/AM13/	RLA File :07/24/040/00308/AM13/	Lic.No/Date:0710091718 02.11.2012	Defer Date:20.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013

63				
	Case No.:9/43/83-ALC1/2012	Party Name:GOPSONS PAPERS LTD	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00781/AM13/	RLA File :05/23/040/00241/AM13/	Lic.No/Date:0510338299 06.11.2012	Defer Date:20.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013

64				
	Case No.:25/43/83-ALC1/2012	Party Name:RUBAMIN LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00797/AM13/	RLA File :34/24/040/00175/AM13/	Lic.No/Date:3410035451 06.11.2012	Defer Date:20.02.2013

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013

65				
	Case No.:27/43/83-ALC1/2012	Party Name:RUBAMIN LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00799/AM13/	RLA File :34/24/040/00177/AM13/	Lic.No/Date:3410035452 06.11.2012	Defer Date:20.02.2013

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	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
66	**Case No.:26/43/83-ALC1/2012**	Party Name:CHAMPA PURIE-CHEM INDS	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00798/AM13/	RLA File :34/24/040/00190/AM13/	Lic No/Date:3410035457 07.11.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
67	**Case No.:22/43/83-ALC1/2012**	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00794/AM13/	RLA File :07/24/040/00307/AM13/	Lic No/Date:0710091957 14.11.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
68	**Case No.:20/43/83-ALC1/2012**	Party Name:LEAF CLEAN TECH PVT LTD	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00792/AM13/	RLA File :07/24/040/00331/AM13/	Lic No/Date:0710091998 16.11.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
69	**Case No.:8/43/83-ALC1/2012**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00780/AM13/	RLA File :17/24/040/00045/AM13/	Lic No/Date:1710005135 19.11.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
70	**Case No.:16/43/83-ALC1/2012**	Party Name:KLJ ORGANIC LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00788/AM13/	RLA File :05/23/040/00326/AM13/	Lic No/Date:0510339186 20.11.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
71	**Case No.:18/43/83-ALC1/2012**	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00790/AM13/	RLA File :05/23/040/00323/AM13/	Lic No/Date:0510339215 20.11.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
72	**Case No.:19/43/83-ALC1/2012**	Party Name:MATANGI INDUSTRIES	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00791/AM13/	RLA File :08/24/040/00292/AM13/	Lic No/Date:0810116415 22.11.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
73	**Case No.:5/43/83-ALC1/2012**	Party Name:MATANGI INDUSTRIES	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00777/AM13/	RLA File :08/24/040/00245/AM13/	Lic No/Date:0810116476 26.11.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
74	**Case No.:4/43/83-ALC1/2012**	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00776/AM13/	RLA File :05/23/040/00342/AM13/	Lic No/Date:0510339570 27.11.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
75	**Case No.:15/43/83-ALC1/2012**	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00787/AM13/	RLA File :05/23/040/00343/AM13/	Lic No/Date:0510339576 27.11.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
76	**Case No.:17/43/83-ALC1/2012**	Party Name:ARCHIES LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00789/AM13/	RLA File :05/23/040/00341/AM13/	Lic No/Date:0510339666 27.11.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
77	**Case No.:7/43/83-ALC1/2012**	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00779/AM13/	RLA File :08/24/040/00294/AM13/	Lic No/Date:0810116620 04.12.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
78	**Case No.:2/43/83-ALC1/2012**	Party Name:TARA MERCANTILE PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00774/AM13/	RLA File :05/24/040/00333/AM13/	Lic No/Date:0510340284 06.12.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
79	**Case No.:6/43/83-ALC1/2012**	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00778/AM13/	RLA File :10/24/040/00064/AM13/	Lic No/Date:1010051892 10.12.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
80	**Case No.:1/39/83-ALC1/2012**	Party Name:KWALITY PHARMACEUTICALS PVT LTD	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00736/AM13/	RLA File :12/24/040/00004/AM13/	Lic No/Date:1210008429 13.12.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
81	**Case No.:2/39/83-ALC1/2012**	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00737/AM13/	RLA File :07/24/040/00379/AM13/	Lic No/Date:0710092591 19.12.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
82	**Case No.:1/43/83-ALC1/2012**	Party Name:SERVO PLASTICS PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00773/AM13/	RLA File :02/24/040/00143/AM13/	Lic No/Date:0210184606 20.12.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
83	**Case No.:3/43/83-ALC1/2012**	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00775/AM13/	RLA File :05/24/040/00335/AM13/	Lic No/Date:0510341304 20.12.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
84	**Case No.:12/43/83-ALC1/2012**	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00784/AM13/	RLA File :02/24/040/00148/AM13/	Lic No/Date:0210184607 20.12.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
85	**Case No.:13/43/83-ALC1/2012**	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00785/AM13/	RLA File :04/24/040/00199/AM13/	Lic No/Date:0410141934 20.12.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
86	**Case No.:14/43/83-ALC1/2012**	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00786/AM13/	RLA File :04/24/040/00193/AM13/	Lic No/Date:0410141933 20.12.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
87	**Case No.:11/43/83-ALC1/2012**	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00783/AM13/	RLA File :02/24/040/00159/AM13/	Lic No/Date:0210184805 27.12.2012	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			
88	**Case No.:10/43/83-ALC1/2012**	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:43/83-ALC1/2012 23.01.2013	**Status:Case Deferred**
	HQ File :01/83/050/00782/AM13/	RLA File :02/24/040/00154/AM13/	Lic No/Date:0210184915 02.01.2013	Defer Date:20.02.2013
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 20.2.2013			

Date:04.02.2013
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer

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